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THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated, Guwahati, the 10th day of December, 2024

No.HC.XV.10/2024/162/RV. In continuation of this Registry's Notification No HC.XV.10/2024/112/RV., dated 04.10.2024, Shri Ranju Medhi, Addl. District & Sessions Judge (worked as Special Judge, POCSO), Sonitpur, Tezpur, (under suspension), is allowed to draw subsistence allowance @ 75% of his basic pay and allowance under the provisions of Rule 53(1)(ii)(a)(i) of the Fundamental Rules and the Subsidiary Rules, with effect from 02.12.2024.

By Order

Sd/- Chatra Bhukhan Gogoi
REGISTRAR (VIGILANCE)

Memo No. HC.XV.10/2024/162A /RV., Date 10.12.2024

Copy to:-

1. The LR and Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati-6, for information with reference to High Court Memo. No. HC.XV.10/2024/112A /RV., Date 04.10.2024.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati, for information with reference to High Court Memo. No. HC.XV.10/2024/112A /RV., Date 04.10.2024.
3. The District & Sessions Judge, Sonitpur, Tezpur, Pin.784001 for information.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. Shri Ranju Medhi, Addl. District & Sessions Judge (worked as Special Judge, POCSO), Sonitpur, Tezpur, (under suspension), for information.
6. The Treasury Officer, Sonitpur, Tezpur, Pin. 784001, with reference to High Court Memo. No. HC.XV.10/2024/112A /RV., Date 04.10.2024.


REGISTRAR (VIGILANCE)